

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/MP/2014

Sub: Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/ adjust tariff on account of subsequent events rendering Petitioner's power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including Enactment of new Coal Pricing Regulation by Indonesian Government and Depreciation of Indian Rupee vis-à-vis US Dollar and Levy of MAT as per amendment of Section 115JB of Income Tax Act, 1961.

Petitioner : Adani Power Limited

Respondent : Gujarat Urja Vikas Nigam Limited

Petition No. 156/MP/2014

Sub: Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited.

Petitioner : Adani Power Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and another

Date of hearing : 17.12.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Sanjey Sen, Senior Advocate for the petitioner
Shri V.Mukherjee, Advocate for the petitioner
Shri Gaurav Dudeja, Advocate, APL
Shri Ruth Elwin, Advocate, APL
Shri Vikrant Saini, APL
Shri Tanmay Vyas, APL
Ms. Ranjitha Ramachandran, Advocate, HPPC
Shri Anand K. Ganeshan, GUVNL

Record of Proceedings

Learned counsels for the respondents submitted that the issue of composite scheme in respect of Mundra Power Project of the petitioner is pending before the Appellate Tribunal and requested to fix the matter after decision on the composite scheme by the Appellate Tribunal.

2. Learned senior counsel for the petitioner submitted that the present petition has been filed under Article 13 of the Power Purchase Agreement for compensation on account of Changes in Law which has financial implication on the cost and revenue of the petitioner.

3. After hearing the learned senior counsel for the petitioner and learned counsels for the respondents, the Commission directed to list the petitions for hearing on 21.1.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**